

1	2	3	4	5
17.	राजस्थान	6	24	24
18.	सिक्किम	शून्य	शून्य	शून्य
19.	तमिलनाडु	1	4	5
20.	त्रिपुरा	शून्य	शून्य	शून्य
21.	उत्तर प्रदेश	40	151	54 (1-5-83 तक)
22.	पश्चिमी बंगाल	1	7	9 (1-7-83 से 31-12-83 तक)
सं० रा० क्षेत्र				
23.	बंङ्गमान निकोबार			
	द्वीप समूह	शून्य	शून्य	शून्य
24.	अरुणाचल प्रदेश	शून्य	शून्य	शून्य
25.	चंडीगढ़	शून्य	2	2
26.	हादर व नगर हबेली	शून्य	शून्य	शून्य
27.	दिल्ली	31	40	42
28.	गोवा दमन व द्वीव	शून्य	शून्य	शून्य
29.	लक्षद्वीप	शून्य	शून्य	शून्य
30.	मिजोरम	शून्य	शून्य	शून्य
31.	पांडिचेरी	शून्य	शून्य	शून्य

Delay in Inclusion of Hindi Officers/Sr. Officers in Central Secretariat Official Language Service

3007 SHRI RAJNATH SONKAR SHASTRI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether rules for initial constitution of Central Secretariat Official Language Service have been notified in the Gazettee of India;

(b) whether delay in induction into the service will give undue advantage to

certain Hindi Officers/Sr. Hindi Officers etc. appointed on Ad-hoc basis after 19 September, 1981; and

(c) if so, the reasons why the seniority list/induction into the service of the Hindi Officers/Sr. Hindi Officers etc. to be included in the said service is being delayed ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) :

(a) Yes, Sir.

(b) and (c) Rules for gazetted Hindi

posts included in Group 'A' & Group 'B' of the Central Secretariat Official Language Service were published in the Gazette of India on 24.9.1983. Action is in progress for the constitution of the Service in accordance with the provisions of these rules. For this purpose the Service particulars etc. of the departmental candidates have been sent to the Union Public Service Commission for taking further necessary action. All possible efforts are being made to finalise the constitution of the Service. The ad-hoc appointments made after 19.9.81 will be replaced by regular appointments after the constitution of the Service.

Industrialisation of Tribal Sub-plan Areas

3008. SHRIMATI SUMATI ORAON
Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Ministry had appointed a committee of administrators, academicians and representatives of the Ministries of Industrial Development and Education, to advise on the future lines of development in the Central Indian belt particularly in and around industrial complexes with a view to minimising adverse effects and involvements of tribals in the process of industrialisation;

(b) if so, what were the recommendations of this committee and to what extent and with what results it has been possible to implement such recommendations;

(c) will Government initiate appropriate measures to ensure that with the process of continued industrialisation of tribal sub-plan areas, the tribal interests are protected and promoted; and

(d) if so, details thereof ?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRIMATI RAM DULARI SINHA) :

(a) Yes, Sir.

(b) The Committee has not submitted the final report.

(c) and (d) The Government's effort is to minimise hardships to tribal people due to the adverse effect of industrialisation of tribal areas. The matter is reviewed from time to time. These matters were discussed by the Home Minister with the Chief Ministers/Ministers of Madhya Pradesh, Bihar, Orissa, West Bengal in February, 1983.

Hardships to All India Service Officers in Service Matters

3009. SHRIMATI SUMATI ORAON:
Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 8900 on 27 April, 1983 regarding hardships to all India Service Officers in service matters and state :

(a) whether any instances of undue hardships in services matters of All India Services officers were brought to the notice of his Ministry during the past one year;

(b) if so, details thereof;

(c) the extent to which such instances engaged the attention of the Ministry vis-a-vis the extent of relief granted to concerned AIS officers;

(d) whether Government are aware of any instance wherein due attention was/is not extended, thereby such matters were/are allowed to remain unduly pending for months together, thus unduly aggravating the hardships such AIS officers were/are subjected to already; and

(e) if so, what action Government propose to take against the officials erring on this count besides speedy redressal of grievances of undue hardships of concerned AIS officers ?

THE MINISTER OF STATE IN THE